

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

221. C.P. (IB)/1164(MB)2022

IN THE MATTER OF

T. Choithram & Sons (London) Limited

... Petitioner

Vs

TREE OF LIFE PRIVATE LIMITED

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: C. keswani ib ELP (VC)

For the Respondent:

ORDER

Counsel for the Petitioner after arguing for some time, prays for a short adjournment so as to substantiate his date of default. The contention of the Counsel is that the date of default is same as that of purchase order. The perusal of the documents show that the purchase order is of April, 2019 whereas the date of default given in Part-IV is 31st March 2019. Allowed as prayed for. Adjourned to **08.11.2023**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/